

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:5116  
ANSWERED ON:24.04.2015  
SINGLE REGULATORY FRAMEWORK  
Panda Shri Baijayant "Jay"

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- {a) the details of existing regulatory framework for the broadcasting, communication and IT sector in the country;
- (b) whether the Government proposes to set up a single regulatory framework for the above mentioned sector; and
- (c) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING {COL RAJYAVARDHAN RATHORE (Retd.)}

(a) Telecommunication services, including broadcasting services are regulated under the provisions of Telecom Regulatory Authority of India Act} 1997 along with the Indian Telegraph Act 1335, and the Indian Wireless Telegraphy Act 1933. Operations of cable Television networks are regulated under the Cable Television Networks (Regulation) Act 1995.

(b) & (c) Policy making is a dynamic process which is reviewed from time to time.